

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT GWALIOR**

**BEFORE**

**HON'BLE SHRI JUSTICE ANAND PATHAK**

**ON THE 10<sup>th</sup> AUGUST, 2022**

**WRIT PETITION No. 11207 OF 2022**

**Between:-**

**ASHU RAI S/O SHRI MUKESH  
SAVITA, AGED 27 YEARS,  
OCCUPATION-STUDENT, R/O WARD  
NO. 32, MAHAVEERGANJ, BHIND,  
DISTRICT BHIND (MADHYA  
PRADESH)**

**.....PETITIONER**

***(BY SHRI ROHIT SHRIVASTVA- ADVOCATE )***

**AND**

- 1. KENDRA SHASAN DWARA  
PRAMUKH SACHEEV, SHIKSHA  
VIBHAG, NAI DELHI, BHARAT**
- 2. KENDRIYA MADHYAMIK  
SHIKSHA BOARD, KSHETRIYA  
KARYALAYA, PANCHKULA,  
HARYANA DWARA SAHAYAK  
SACHEEV.**

**.....RESPONDENTS**

***( SHRI D.P.SINGH-COUNSEL FOR RESPONDENT NO. 2 ON  
ADVANCE COPY )***

*This application coming on for orders this day, the court passed the  
following:*

**ORDER**

Petitioner has filed this petition under Article 226 of the Constitution of India, seeking following relief:-

*“याचिकाकर्ता विनम्रतापूर्वक निवेदन करता है कि याचिकाकर्ता की याचिका स्वीकार की जाकर प्रतियाचिकाकर्ता क.2 को निर्देशित किये जाने की कृपा की जावे कि याचिकाकर्ता की कक्षा 10 की अंकसूची में याचिकाकर्ता का नाम आशु सविता के स्थान पर आशु राय कर उसको कक्षा 10 की नवीन संशोधित अंकसूची प्रदान की जावे। अन्य आदेश/निर्देश जो माननीय न्यायालय उचित समझे पारित करने की कृपा करे।”*

When learned counsel for the respondent No. 2 referred the fact that petitioner passed out class X from Central School, Leh-Ladakh (Jammu & Kashmir) and concerned Board of CBSE is at Panchkula, Haryana, therefore, it appears that petitioner has to prefer the petition at appropriate place.

At this juncture, counsel for the petitioner seeks withdrawal of this petition with liberty to prefer fresh petition before appropriate High Court; where, jurisdiction lies.

Prayer noted.

Petition is dismissed as withdrawn with liberty as aforesaid.

**(Anand Pathak)**  
**Judge**